

New Catering Policy

3529. SHRI M.P. ACHUTHAN:

SHRI SYED AZEEZ PASHA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that under the new 'Catering Policy 2010' any licensee can be summarily evicted and license would be scrapped if five complaints are lodged against the licensee without any enquiry;

(b) if so, the details thereof;

(c) if false complaints are lodged against any licensee whether the new policy provides any relief;

(d) if so, the details thereof;

(e) whether there is any provision of enquiry; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) No, Sir.

(b) Does not arise.

(c) to (f) Yes, Sir. There is a provision for enquiry into each complaint and appropriate action like counselling, warning, fine and termination of contract etc. are taken by the railways, according to the gravity of the offence, only if the complaint is substantiated.

Doubling of rail tracks in Gujarat

3530. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether State Government of Gujarat has submitted a proposal for doubling of rail track on the routes of Rajkot-Mehsana-Jaipur, Rajkot-Veraval-Somnath, Rajkot-Jamnagar-Okha and Rajkot-Ahmedabad-Jaipur with electrification;

(b) if so, the reaction thereon and status of the said proposal as on date; and

(c) by when Government would accord the approval?